

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.21
C.A.Nos.63/2022 & 38/2023 in
C.P.No.97/BB/2022

IN THE MATTER OF:

Mr. Jeevan Kumar K. M ... Petitioner
Vs.
M/s. Cosmogenic IT Solutions Pvt. Ltd. ... Respondent

Order under Section 241(1) of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anirudh Suresh
For R-2 to R-6 : Ms. Prathista C.B

ORDER

1. Heard the Ld. Counsel for the Parties.
2. Ld. Counsel for the Petitioner stated that Respondents have not filed written synopsis till date. On the other hand, Ld. Counsel for the Respondents No.2 to 6 seeks further time to file their written synopsis.
3. It is noticed that pursuant to order dated 11.01.2024, Ld. Counsel for Respondents No.2 to 6 sought time to file written synopsis. Vide order dated 29.02.2024 and 30.04.2024, this Tribunal has granted two weeks' time to do so. However, inspite of availing substantial time, Respondents No.2 to 6 have failed to file any written synopsis. In the circumstances, their right to file the same is forfeited.
4. List the case on **26.09.2024**. The interim order granted on 07.07.2022 is extended till the next date of hearing.

-Sd-
DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)